

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO. _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>15.03.2007</p> <p>OA No. 70/2007 with MA 67/2007</p> <p>Mr. V.K. Mathur, Counsel for applicants.</p> <p>Heard the learned counsel for the applicants.</p> <p>MA No. 67/2007 has been filed by the applicant for filing a joint application. In view of the averments made in the MA, this MA is allowed. The applicants are permitted to file the joint OA.</p> <p>The applicants have filed this OA seeking the relief for grant of Patient Care Allowance which has been granted to similarly situated employees of this organization and other organizations as per Hon'ble Court decision but the same was not granted to the applicants. The applicants have also made representation dated 18.10.2006 (Annexure A/4) in this regard but the same is still pending.</p> <p>Keeping in view the fact that the representation of the applicants is still pending, this OA can be disposed of at admission stage directing the respondents to dispose of the representation of the applicants within the stipulated time.</p> <p>Accordingly, the applicants are directed to file supplementary representation annexing the copy of the judgement of this Tribunal in OA No. 294/2005, Smt. Madhubala vs. Union of India & Others dated 21.04.2006 within a period of one month and the respondents are directed to dispose of the representation of the applicants within a period of three months thereafter in accordance with Government of India's order alongwith earlier judgements rendered by this Tribunal.</p> <p>With these observations, the OA is disposed of.</p> <p><i>Shukla</i> (J.P. SHUKLA) MEMBER (A)</p> <p><i>K.S.</i> (KULDIP SINGH) VICE CHAIRMAN</p> <p><i>22/3/07</i> AHQ</p>